

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 256 OF 2014 & IA NO. 422 OF 2014**  
**APPEAL NO. 22 OF 2015 & IA NO. 20 OF 2015**  
**APPEAL NO. 08 OF 2015 & IA NO. 10 OF 2015**  
**AND**  
**APPEAL NO. 15 OF 2015 & IA NO. 17 OF 2015**

**Dated: 20<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**APPEAL NO. 256 OF 2014 & IA NO. 422 OF 2014**

**In the matter of:**

**M/s Patikari Power Pvt. Ltd.**

.... **Appellant(s)**

**Vs.**

**Himachal Pradesh Electricity Regulatory Commission & Ors.**

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Ankur Gupta

Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Manoj Kumar Sharma for R-1

Mr. Anand K. Ganesan  
Ms. Parichita Choudhury for R-2

**APPEAL NO. 22 OF 2015 & IA NO. 20 OF 2015**

**In the matter of:**

**M/s Dharamshala Hydro Power Ltd.**

.... **Appellant(s)**

**Vs.**

**Himachal Pradesh Electricity Regulatory Commission & Ors.**

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Nimish Gupta

Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Manoj Kumar Sharma for R-1

Mr. Anand K. Ganesan  
Ms. Parichita Choudhury for R-2

**APPEAL NO. 08 OF 2015 & IA NO. 10 OF 2015**

**In the matter of:**

**M/s Ascent Hydro Projects Ltd.**

.... **Appellant(s)**

**Vs.**

**Himachal Pradesh State Electricity Board Ltd. & Ors.**

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Parichita Choudhury for R-1

Mr. Pradeep Misra  
Mr. Manoj Kumar Sharma for R-4

**APPEAL NO. 15 OF 2015 & IA NO. 17 OF 2015**

**In the matter of:**

**M/s Harison Hydel Construction Co. Pvt. Ltd. .... Appellant(s)**  
**Vs.**  
**Himachal Pradesh State Electricity Board Ltd. & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Parichita Choudhury for R-1

Mr. Pradeep Misra  
Mr. Manoj Kumar Sharma for R-4

**ORDER**

We have heard the Learned Counsel for the Appellant and the Learned Counsel for the Respondents.

The Learned Counsel appearing for the Respondents, during the course of the submission, submitted that the subject matter involved in the instant appeals are pending for adjudication in Civil Appeal No. 3326 - 3345 of 2015 on the file of the Supreme Court of India. Therefore, they submitted that the instant appeals filed by the Appellant may kindly be adjourned till the Civil Appeal is disposed of before the Supreme Court of India as it is filed by Himachal Pradesh State Electricity Board Ltd.

The submission made by the Learned Counsel for the Respondents, at supra, are placed on record.

List these appeals immediately after disposal of the Civil Appeal No. 3326 - 3345 of 2015 on the file of the Supreme Court of India.

Further, the Learned Counsel for the Appellant as well as the Respondents are directed to move these appeals immediately after disposal of the Civil Appeal for consideration.

**(S. D. Dubey)**  
**Technical Member**

**(Justice N. K. Patil)**  
**Judicial Member**

*tpd/vg*